

LISTED ON : 31.03.2017  
BEFORE COURT NO.: 12  
ITEM NO. : 49

SECTION – IX  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 31280 OF 2015  
WITH PRAYER FOR INTERIM RELIEF

NARESHBHAI NATHUBHAI AND ANR. ...PETITIONERS

-VERSUS-

MAHESHCHANDARA GIRDHARLAL VAKIL & ORS. ...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 10<sup>th</sup> March, 2017, when the Court was pleased to pass the following order:

**“Application for impleadment is allowed.  
List after 15 days.”**

It is submitted for the information of the Hon'ble Court that pursuant to above said order cause title has been amended and the same is being circulated before the Hon'ble Court.

Service of notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this report.

Dated this the 30<sup>th</sup> day of March, 2017.

ASSISTANT REGISTRAR

Copy to :

Mr. Vikash Singh, Advocate  
Ms. Indra Sawhney, Advocate

ASSISTANT REGISTRAR

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